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Uttar Pradesh Sugarcane (Regulation Of Supply And Purchase) (Amendment) Act, 2006

17 of 2006

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Uttar Pradesh Sugarcane (Regulation Of Supply And Purchase) (Amendment) Act, 2006

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An Act further to amend the Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) Act, 1953 It is hereby enacted in the Fiftyseventh Year of the Republic of India as follows:-- 1. Received the assent of the Governor on May 29, 2006 and published in the U.P. Gazette, Extra., Part 1, Section (Ka), dated 30th May, 2006, p. 3

1. Short Title :-

This Act may be called the Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) (Amendment) Act, 2006.

2. Amendment Of Section 2 Of U.P. Act No. 24 Of 1953 :-

In Section 2 of the Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) Act, 1953, hereinafter referred to as the principal Act, clause (b) shall be omitted.

3. Omission Of Sections 3 And 4 :-

Sections 3 and 4 of the principal Act shall be omitted.

4. Amendment Of Section 28 :-

In Section 28 of the principal Act, for the words "Board and Council" wherever occurring, the word "Council" shall be

substituted.